

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**(IB)-615(PB)/2023**

**IN THE MATTER OF:**

Gupshup Technology India Private  
Limited

.... Petitioner

v.

Dhani Loans And Services Limited

.... Respondent

**Order U/s. 9 of (IBC)**

**Order delivered on 24.01.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

Sr. Adv. Sumesh Dhawan, Adv. Ankit Banati,  
Adv. Prabhav Bahuguna, Adv. Tarini  
Khurana, Adv. Shaurya, Adv. Abhay

**ORDER**

**IA-5893/2023**

Mr. Chawla, Ld. Counsel appearing on behalf of the Petitioner seeks and is granted time to seeks instructions to proceed further in the matter in view of the legal position on maintainability of the petition. At request, list the matter on **07.02.2024**.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

24.01.2024  
Lalit